

Considering the fact that the petitioners are not abiding their undertaking given before this Court and want to go back from their undertaking basing upon which they were given the privileges of anticipatory bail, this Court is of the considered view that this is not a fit case to modify the order dated 14.06.2021 passed in A.B.A. No.2482 of 2021. Accordingly, the prayer to modify the order dated 14.06.2021 passed in A.B.A. No.2482 of 2021 is rejected.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/